

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 483/2009

H. PRABHAKAR BALIGA & ANR.

Appellant(s)

VERSUS

VASUDEVA RAO KANEMAR @ V.R. KANEMAR & ANR.

Respondent(s)

Date : 16-11-2017 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KURIAN JOSEPH
HON'BLE MRS. JUSTICE R. BANUMATHI

For Appellant(s) Mr. V. N. Raghupathy, AOR

For Respondent(s) Mr. R.S. Hegde, Adv.
Ms. Farhat Jahan Rehman, Adv.
Mr. Rajeev Singh, AORUPON hearing the counsel the Court made the following
O R D E R

Mr. V.N. Raghupathy, learned counsel appearing for the appellants-tenants seeks some time to take specific instructions with regard to the period the appellants were in enjoyment of the property and the rent they paid all those years.

Post on 29th November, 2017 as first matter. It is made clear that there shall be no adjournment on the next date of listing.

(DEEPAK MANSUKHANI)
AR CUM PS(RENU DIWAN)
ASSISTANT REGISTRAR